

- (iv) Provision of Central assistance @ ₹5000/- per school for procurement and replacement of kitchen devices.
- (v) Social Auditing of the Scheme has been started.
- (vi) 38 Monitoring Institutes and Joint Review Mission also monitor and suggest measures for improvement in the Scheme.
- (vii) Web enabled Management Information System for Mid Day Meal Scheme (MDM-MIS) at national level for effective monitoring of the Scheme.

Admission of children belonging to weaker sections

2381. SHRI RAM KUMAR KASHYAP: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Section 12(1)(c) of RTE Act, 2009 provides that, at least 25 per cent of the seats in class I shall be reserved in private unaided schools for admission to children belonging to weaker sections and disadvantaged groups, as notified;
- (b) whether, so far only 13 States have admitted such children; and
- (c) if so, the action taken to ensure compliance of this mandatory requirement of Section 12(1)(c) of RTE Act, 2009 by all the States/UTs to impart quality education to the most vulnerable children?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) Section 12 (1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act mandates that all private un-aided schools shall admit children belonging to weaker section and disadvantaged group in the neighbourhood in class I (or pre-school, as the case may be), to the extent of at least 25 percent of the strength of that class and provide free and compulsory elementary education to them till its completion.

(b) 28 States have issued notification or made provision in State RTE rules, while 18 States/UTs have started admissions under section 12(1)(c).

(c) The Sarva Siksha Abhiyan (SSA) Framework has been amended with effect from 1st April, 2014 to assist States/UTs towards reimbursement of costs incurred with respect to admission under Section 12(1) (c). The reimbursement would be based on per child cost norms notified by the State/UT concerned for classes I to VIII, subject to a maximum ceiling of 20 percent of the size of the total Annual Work Plan and Budget (AWP&B) approved for the State/UT under SSA. The reimbursement will be available to the States from 1st April, 2015 for children admitted in schools in 2014-15.